

2. Many State Governments have announced industrial promotion policies. They mainly contain a package of concessions and incentives and subsidise industrial units. Considering the high cost of these concessions, the State Governments should consider discontinuing such subsidies.

3. Loans advanced by State Financial Institutions are rescheduled frequently. Such rescheduling should be done only for genuine reasons on a selective bases where a unit is in temporary difficulty and would be able to repay the loan instalments according to the revised repayment schedule.

4. The procedure for enabling industrial projects to purchase land beyond the ceiling limit prescribed for agricultural holdings should be simplified. Guidelines for this may be evolved and announced.

5. The procedures for change of land from agricultural to industrial use should be simplified and the decision should be communicated to the applicants in the more than eight weeks from the date of application.

Possession of Land by E.C.L.

8424. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(a) whether the Eastern Coalfields Ltd. is in possession of land recorded as "Dakhaldar";

(b) if so, the area of such land and whether the possession is legal; and

(c) whether the E.C.L. has moved the State Government in this respect?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (c). The information is being collected and will be laid on the Table of the House.

[Translations]

Registration of New Industries in U.P.

8425. SHRI SATYA DEO SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of proposals of Uttar Pradesh regarding registration of new industries pending for approval with the Union Government at present; and

(b) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). Under the new Industrial Policy announced in July, 1991, all schemes of registration of industries have been abolished.

[English]

Uniform International Standard for Patents

8426. PROF. SUSANTA CAKRABORTY: Will the PRIME MINISTER be pleased to state:

(a) whether a uniform international standard for patents is likely to encourage more inventions globally and thus improve their overall productivity; and

(b) if so, the efforts the government propose to make in this regard so that country can have access to these patents?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). The Patents Act, 1970 takes into account the country's economic and social needs, level of scientific and technological development and other factors. The legislation provides for grant of patents to encourage inventions and to secure that

inventions are worked in India on a commercial scale.

To make available the technological information contained in patent documents to the industry and R&D institutions, the Government has set up an Office of Patent Information System (PIS) at Nagpur. This Office is receiving patent documents from developed countries and making the information available to Indian Research Organizations and industry

Shortage of raw material in Burn Standard Company Limited

8427 SHRI ANIL BASU Will the PRIME MINISTER be pleased to state

(a) whether the plant and machineries are being kept idle due to shortage of manpower and production suffered in M/s Burn Standard Company Limited, and

(b) the total tonnage of production suffered due to idle hours resulting from non-supply of raw material during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) No, Sir.

(b) During the last three years production has not suffered due to non-supply of raw material.

Investment in Public Sector Undertaking of Maharashtra

8428 SHRI MANIKRAO HODL YA
GAVIT:

SHRI BAPU HARI CHAURE

Will the PRIME MINISTER be pleased to state:

(a) the total investment made in each public sector undertaking of Maharashtra, till March, 1992;

(b) the annual profit/loss and the number of employees working in these undertakings, and

(c) the details of the Projects in Maharashtra where in Central investment is proposed and when these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) Total investment in terms of gross block in the Central Public Sector Enterprises in the State of Maharashtra as on 31.3.1991, upto which period only the information is available, was Rs 22012.36 crores

(b) A statement is enclosed

(c) The details of the central projects located in the State of Maharashtra and in other States costing over Rs 100 crores under implementation, anticipated date of commissioning, approved original/revised cost, anticipated cost etc., are given at pages 44 to 50 of Vol -I of Public Enterprises Survey 1990-91 placed on the Tables of both the Houses of Parliament on 5.3.1992